

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 756 of 2021**

**With**

**I. A. No. 3173 of 2021**

**With**

**I. A. No. 3174 of 2021**

Sangita Kumari ..... Petitioner  
Versus  
The State of Jharkhand & Others ..... Respondents

-----  
**CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK**

(Through Video Conferencing)

-----  
For the Petitioner : Mr. Kaustav Roy, Advocate  
For the Respondent-State : Mrs. Darshana Poddar Mishra, AAG-I  
-----

4 / 08.09.2021 After some arguments, learned counsel for the petitioner very fairly submits that during the pendency of this writ petition, the petitioner has been dismissed from service.

Since it is a fresh cause of action, I hereby direct the petitioner to file a fresh writ petition challenging the order of dismissal.

Learned counsel appearing for the respondent-State has no objection to it.

This writ petition stands dismissed with the liberty aforesaid.

Consequently, both the aforesaid interlocutory applications also stand dismissed.

**(Dr. S. N. Pathak, J.)**